

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1348/ND/2019

IN THE MATTER OF:

M/s Nisus Finance & Investment Managers LLP & Anr.
vs

.....PETITIONER

M/s Earthcon Universal Infratech Pvt. Ltd.

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 04.06.2019

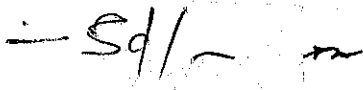
Coram:

R.VARADHARAJAN,
Hon'ble Member (Judicial)
Ms. Deepa Krishan,
Hon'ble Member (Technical)

For the Petitioner/Applicant : Shiv Kumar Suri,
For the Corporate Debtor :

ORDER

Learned counsel for the petitioner is present. Learned counsel for the petitioner represents that none of the respondents'/parties to the agreement is under CIRP. In the circumstances let notice be issued to the corporate debtor within one week from today through all modes. Let affidavit of compliance be also filed on or before the next date of hearing. Post the matter on 09.07.2019.



MEMBER (TECHNICAL)

Varinder Kumar



(R. VARADHARAJAN)
MEMBER (JUDICIAL)